

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 203/2018
O.A. No. 3117/2016

This the 29th day of March, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Sh. Indrajeet Singh
Aged about 44 years,
S/o Sh. Raj Pati Singh
R/o 621, Kamla Nehru Nagar,
Ghaziabad

Sh. Manoj Kumar
Aged about 36 years
S/o Sh. Ashok Kumar
R/o 14/180, Dadri,
Niadarganj, Gautam Budh Nagar

Sh. Deepak Kumar Gautam
Aged about 36 years
S/o Late C.P. Gautam
R/o H.No. 218, Shatabdi Puram,
Near Govind Puram
Ghazuaabad

.. Petitioners

(By Advocate: Sh. S.K. Gupta)

VERSUS

1. Sh. Sushil Chandra,
Chairman
Central Board of Direct Taxes,
Department of Revenue,
Ministry of Finance,
North Block, New Delhi
2. Sh. Abhay Tayal,
Pr. Chief Commissioners of Income Tax, (CCA),
Aaykar Bhawan,
Civil Lines, Kanpur

3. Sh. Rajnikant Gupta,
Chief Commissioner of Income Tax,
Hapur Chungi,
CGO Complex-I,
Ghaziabad

.. Respondents

(By Advocate : Sh. Manjeet Singh Reen)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this C.P. is taken up for hearing, learned counsel for the respondents produced order dated 20.03.2019 in W.P.(C) No. 2761/2018, Union of India Vs. Indrajeet filed before the Hon'ble High Court of Delhi against the order of this Tribunal, where under it was directed that the contempt shall not proceed, in the meantime.

2. In the circumstances and in view of the stay orders and that the Hon'ble High Court is seized of the matter, the C.P. is closed. Notices are discharged. However, the petitioners are at liberty to avail their remedies, in accordance with law, after the W.P. is finally decided, or the stay is vacated. No costs.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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